

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 109
(IB)-78(PB)/2019

IN THE MATTER OF:

Kamal Mehta

.... Applicant/petitioner

Vs.

M/s. Bestech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Ashok Kr. Juneja, Mr. Akash Srivastava, Advs.
For the respondent Mr. Manish Sharma, Ms. Jigyasa Sharma, Advs.

ORDER

Learned counsel for the petitioner Mr. Ashok Kr. Juneja states that he has instructions to apply for withdrawal of the petition as is permissible under Rule 8 of Adjudicating Authority Rules, 2016 on the ground that the matter has been amicably settled between the parties. It is appropriate to mention that the total amount claimed is Rs. 41,19,048/-

In view of the above, we accept the prayer and permit the petitioner to withdraw the petition.

Dismissed as withdrawn.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)